

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.201- IA 787 of 2020
Item No.202- IA 36 of 2021
Item No.203- IA 376 of 2022
In
CP(IB) 257 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
Jason Dekor Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 19/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Monaal Davawala, Adv.
Mr. Arjun Sheth, Adv.
For the CoC : Ms. Noopur Dalal, Adv. Mr. Raju Kothari, Adv.
For the SM : Mr. Dhruvit Shah, Adv.

ORDER

IA 36 of 2021

Application is filed by the RP u/s 30 of the IBC, 2016 for approval of resolution plan. Learned Senior Counsel Mr. Pahwa for the Applicant states that issue involved in the present resolution plan is with respect to categorization of the VAT Tax Department and he further states that though the judgment of the Hon'ble Supreme Court in Rainbow Paper matter has clarified the position but the same is now pending for review and matter is coming up for hearing in the second week of January.

List for hearing on 23.01.2023

IA 787 of 2020 & IA 376 of 2022

List for hearing on 23.01.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**